Regd. No. CHD/0093/2012-2014

# Haryana Government Gazette

## EXTRAORDINARY

Published by Authority

© Govt. of Haryana

CHANDIGARH, WEDNESDAY, FEBRUARY 22, 2012
(PHALGUNA 3, 1933 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

**Notification**

The 22nd February, 2012

**No. 1—HLA of 2012/4.**—The Punjab labour Welfare Fund (Haryana Amendment) Bill, 2012 , is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :—

**Bill No. 1—HLA of 2012**

**THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) BILL, 2012**

**A**

**Bill**

*further to amend the Punjab Labour Welfare Fund Act, 1965, in its application to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Sixty-third Year of the Republic of India as follows : —

1. This Act may be called the Punjab Labour Welfare Fund (Haryana Amendment) Act, 2012. Short title.

2. In sub-section (1) of secion 9A of the Punjab Labour Welfare Fund Act, 1965, for the words "five rupees" and "ten rupees", the words "ten rupees" and "twenty rupees" shall respectively be substituted. Amendment of section 9A of Punjab Act 17 of 1965

## STATEMENT OF OBJECTS AND REASONS

The Punjab Labour Welfare Fund Act, 1965 was enacted to provide for the constitution of a fund for financing and conducting activities to promote the welfare of labour and their dependent family members. However, over the years it has been felt that the fund constituted under this Act has not been sufficient for the purpose and objects. Thus, with a view to achieve this object, it has become essential to augment the resources of the fund and for this it is proposed to carry out necessary amendments in the Act through this Bill.

Hence this Bill.

PT. SHIV CHARAN LAL SHARMA,
Minister of State for Labour and
Employment, Haryana.

---

Chandigarh :
The 22nd February, 2012.

SUMIT KUMAR,
Secretary.

*[प्राधिकृत अनुवाद]*

**2012 का विधेयक संख्या 1-एच० एल० ए०**

**पंजाब श्रम कल्याण निधि (हरियाणा संशोधन) विधेयक, 2012**

**पंजाब श्रम कल्याण निधि अधिनियम, 1965,
हरियाणा राज्यार्थ, को आगे संशोधित
करने के लिए
विधेयक**

भारत गणराज्य के तिरसठवें वर्ष मे हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

1. यह अधिनियम पंजाब श्रम कल्याण निधि (हरियाणा संशोधन) अधिनियम 2012, कहा जा सकता है। संक्षिप्त नाम।

2. पंजाब श्रम कल्याण निधि अधिनियम, 1965 की धारा 9क की उप-धारा (1) में "पांच रुपए" तथा "दस रुपए" शब्दों के स्थान पर, क्रमशः "दस रुपए" तथा "बीस रुपए" शब्द प्रतिस्थापित किए जाएंगे। ... के पंजाब ... 17 की ... का

## उद्देश्यों तथा कारणों का विवरण

पंजाब श्रम कल्याण निधि अधिनियम, 1965 श्रम कल्याण गतिविधियो के लिए वित्त उपलब्ध कराने हेतु एक निधि का गठन करने के लिए अधिनियमित किया गया था ताकि श्रमिक तथा उनके आश्रित पारिवारिक सदस्यों हेतु ऐसी गतिविधियो का संचालन किया जा सके। कई वर्षो से अनुभव किया जा रहा है कि अधिनियम के अंतर्गत गठित निधि निर्धारित उद्देश्यो की पूर्ति हेतु पर्याप्त नही है। इसलिए उद्देश्य प्राप्ति के लिए निधि के स्रोतो को बढ़ाया जाना आवश्यक हो गया है और इसीलिए विधेयक के माध्यम से अधिनियम मे आवश्यक संशोधन प्रस्तावित है।

इस प्रकार यह विधेयक है।

पंडित शिव चरण लाल शर्मा,
श्रम तथा रोजगार राज्य मंत्री, हरियाणा

---

चण्डीगढ़ :
22 फरवरी, 2012

सुमित कुमार,
सचिव।